

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF DHANDAPANI FINANCE LIMITED

Regd. Office: 141, Linghi Chetty Street, Chennai – 600 001, Tamil Nadu (India)

This Corrigendum to the Public Announcement is being issued by Keynote Corporate Services Limited (“**Manager to the Offer**”), on behalf of D.B.Zwirn Mauritius (“**Acquirer**”) to the equity shareholders of Dhandapani Finance Limited (“**DFL**”) pursuant to Regulation 10 read with Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 & subsequent amendments thereto (hereinafter referred to as the “**Regulations**”). This Public Announcement is issued pursuant to changes/amendments as advised by SEBI vide their letter no. CFD/DCR/TO/AG/72232/06 dated 21/07/2006 and should be read in conjunction with the original Public Announcement and the Letter of Offer sent to the equity shareholders of DFL.

Equity Shareholders are requested to note following changes in the original Public Announcement of the Open Offer made on 09/05/2006.

1. The revised activity schedule of the Offer is as follows:

Activity	Original		Revised	
	Date	Day	Date	Day
Public Announcement	09/05/2006	Tuesday	09/05/2006	Tuesday
Last date for a competitive bid	29/05/2006	Monday	29/05/2006	Monday
Specified Date	02/06/2006	Friday	02/06/2006	Friday
Date by which the Letter of Offer will be dispatched to shareholders	22/06/2006	Thursday	09/08/2006	Wednesday
Date of opening of the Offer	01/07/2006	Saturday	14/08/2006	Monday
Last date for revising the Offer Price/ number of shares	10/07/2006	Monday	23/08/2006	Wednesday
Last date for withdrawal of acceptance	14/07/2006	Friday	29/08/2006	Tuesday
Date of closing of the Offer	20/07/2006	Thursday	02/09/2006	Saturday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate(s)/demat delivery instruction for the rejected Shares will be dispatched/issued.	03/08/2006	Thursday	16/09/2006	Saturday

2. DFL, Promoters and other major Shareholders of DFL have been complying with provisions of Chapter II of the Regulations except that there has been a delay 67 days and 10 days in complying with Regulation 8(3) by DFL for the period ended 30/04/2000 and 30/04/2002 respectively. For the non-compliance / delayed compliance with Regulation 8 for the years 2000 and 2002, suitable action may be initiated by SEBI at a later stage.

This announcement is being made with a view to apprise the shareholders of DFL of the aforesaid changes. A copy of this Public announcement will become available on SEBI website www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Form of Acceptance cum Acknowledgement, letter of offer, form of withdrawal which will also be made available on SEBI's website from the offer opening date i.e; 14/08/2006 and apply in the same.

Issued by Manager to the Offer on behalf of the Acquirer :

KEYNOTE
CORPORATE SERVICES LIMITED

KEYNOTE CORPORATE SERVICES LTD.

307, Regent Chambers, Nariman Point, Mumbai-400 021.

Tel: (022) 2202 5230 Fax: (022) 2283 5467

E-mail: mdbd@keynoteindia.net SEBI Regn: INM000003606

AMBI Regn No.: AMBI/040 Contact Person: Janardhan Wagle

Place: Mumbai

Date: 09/08/2006